



GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
(Acquittal Section) Civil Secretariat  
Srinagar/Jammu

Notification

Srinagar, the 21<sup>st</sup> August of 2018

**SRO 357:** In exercise of the powers conferred by sub-section (1) of Section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoint Shri. Mohammad Abdullah Pandit, Advocate, District & Sessions Court, Srinagar as Special Public Prosecutor to conduct the case FIR No. 22/2017 P/S Soura involving offences punishable under section 302, 120-B RPC pending adjudication before the Court of Additional Sessions Judge, Srinagar.

By Order of the Government of Jammu and Kashmir.

Sd/-

(Abdul Majid Bhat)

Secretary to Government,

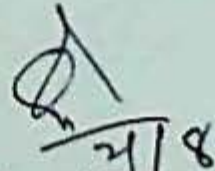
Department of Law, Justice and Parliamentary Affairs

Dated :- 21 - 08 - 2018

No LD(ACQ)2018/223-Srinagr

Copy to the :-

1. Principal Secretary to Government, Home Department.
2. Registrar General, Hon'ble High Court of Jammu and Kashmir.
3. Director General of Police, J&K, Srinagar.
4. Additional Sessions Court, Srinagar.
5. Director Prosecution, J&K, Srinagar.
6. Director Litigation, Kashmir.
7. Sh M.A Pandit, Advocate with the information that he is not entitled for any counsel fee from the State
8. Additional Public Prosecutor Srinagar, for information and necessary action.
9. General manager Government Press Srinagar for publication in the Government Gazette
10. SRO section, Department of Law, Justice and Parliamentary Affairs. (W.7 S.C)



Deputy Legal Remembrancer  
Department of Law, Justice & Parliamentary Affairs.

